

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**C.P. No. 060/00165/2018 & M.A. NO. 60/1767/2018 in
ORIGINAL APPLICATION NO. 060/00777/2017**

Chandigarh, this the 16th day of January, 2019

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

Ashok Kumar, Deputy Director/CSO (E) (Retd.) (PA No. 31750-A),
aged 62 years son of Sh. Babu Lal, R/o House No. 3490, 1st Floor,
Sector 46 C, Chandigarh 160047.

....APPLICANT/PETITIONER

(By Advocate: Shri B.S. Rathee)

VERSUS

Sh. D.S. Rawat, Director, Personnel Civilians (P), Air Headquarters,
Vayu Bhawan, New Delhi 110106.

....RESPONDENT

(By Advocate: Shri Ram Lal Gupta)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Heard.

2. In view of the fact that the amount of leave encashment and
gratuity has already been released in favour of the petitioner and
only element of interest is pending for which the matter has already
been forwarded to the Ministry of Defence by the respondents and
we have already extended one month's time from today to comply
with the order, therefore, this C.P. is closed at this stage. The
respondents are directed to release the payment of interest within
one month from today. The petitioner will be at liberty to move an
application for revival of C.P. if the respondents do not honour their

statement for release of interest within one month from today.

Notice stands discharged.

(P.GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 16.01.2019

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